

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-207(PB)/2019

IN THE MATTER OF:

Sanjay Kumar Pandey & anr. Applicant/petitioner
v.
Ansal Hi-tech Township Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

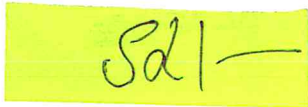
For the petitioner: Mr. Prashant Kumar, Adv.
For the respondent Mr. Rakesh Kumar, Ms. Arti Rathore, Mr. A.
Shah, Adv.

ORDER

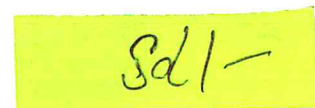
Learned counsel for the petitioner states that the parties have amicably settled the matter and in view thereof, he applies for withdrawal of the petition as per the provisions of Rule 8 of Adjudicating Authority Rules, 2016.

Liberty granted to parties to move appropriate application when necessity arises.

Dismissed as withdrawn.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)